Sl. No.	City	Sl. No.	City
89.	Mekhliganj	108.	Rampurhat
90.	Memari	109.	Ranaghat
91.	Mirik	110.	Rishra
92.	Murshidabad	111.	Sainthia
93.	Nabadwip	112.	Santipur
94.	Naihati	113.	Serampore
95.	Nalhati	114.	Siliguri
96.	New Barrackpore	115.	Sonamukhi
97.	North Barrackpore	116.	South Dum Dum
98.	North Dumdum	117.	Suri
99.	Old Malda	118.	Taherpur
100.	Panihati	119.	Taki
101.	Panskura	120.	Tamluk
102.	Pujali	121.	Tarakeswar
103.	Puruliya	122.	Titagarh
104.	Raghunathpur	123.	Tufanganj
105.	Raiganj	124.	Uluberia
106.	Rajpur Sonarpur	125.	Uttarpara Kotrung
107.	Ramjibanpur		

Implementation of Street Vendors Act in Delhi

1475. SHRI BHUPENDER YADAV: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the present status with regard to the implementation of the Street Vendors Act, 2014, particularly in the NCT of Delhi;

(b) whether vending on these streets is a big cause of encroachment, traffic congestion and inconvenience to public on the streets and public places in the urban areas; and

(c) the Government's plan of action particularly with reference to the NCT of Delhi to put the street vending activity in order?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) to (c) The Ministry of Housing and Urban Poverty Alleviation has enacted the Street Vendors (Protection of livelihood and Regulation of Street Vending) Act, 2014 which has came into force *w.e.f.* 1st May, 2014. The Act aims at protecting the rights of urban street vendors and also to regulate street vending activities in urban areas. The implementation of provisions of the Act is the responsibility of concerned States/UTs by framing Rules, Scheme, Bye-laws and Street Vending Plan as per provisions of the Act. As per information received from Government of NCT of Delhi, Government of NCT of Delhi has notified Delhi Street Vendors (Protection of livelihood and Regulation of Street Vending) Rules, 2016 and Delhi Street Vendors (Protection of livelihood and Regulation of Street Vending) Scheme, 2016 on 7th January, 2016.

Livelihood of urban roadside vendors

†1476. SHRI PRABHAT JHA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether National Urban Livelihood Mission is being operated by Government with a view to provide proper locations, institutional loans, social security, impart skill development to avail advantage of upcoming opportunities of market and for redressal of problems relating to livelihood of the urban roadside vendors, if so, the details thereof; and

(b) the details of the achievements of National Urban Livelihood Mission during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): (a) Ministry of Housing and Urban Poverty Alleviation is implementing a Centrally Sponsored Scheme namely "Deendayal Antyodaya Yojana-National Urban Livelihoods Mission" since September, 2013 to address the issues of livelihoods concerns of Urban Poor. Support to Urban Street Vendor is one of the components of Deendayal Antyodaya Yojana-National Urban Livelihoods Mission which provides funding support to States/UTs for survey of street vendors, development of street vending plans, infrastructure of vending zones, training and skill development, access to credit, social security schemes etc.

(b) As per information received from States/UTs, 253 cities have completed the street vendors survey and 5,84,402 number of street vendors have been identified till now.

† Original notice of the question was received in Hindi.